HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY FIRST DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 8573 OF 2025

Between:

1. Deccan College of medical sciences, Kanchanbagh, Hyderabad Rep by its Chief Administrative Officer
2. G.K.Narayana Prasad, S/o G.K.Iyengar Aged about 79 years, C/o Deccan College of Medical Sciences Kundanbagh, Hyderabad

...PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary, Dept of Medical and family welfare, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayanarao University of Health Sciences, Warangal, Telangana Rep by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, one more particularly in the nature of a Writ of Mandamus declaring the action of the respondent University in not allotting Students belonging to Non-Minority Candidates despite the Non Minority Candidates opting for the petitioner institution and further action of the respondent university in not conducting Special Stray round of counseling for the 3 seats remained vacant in the petitioner institution as being illegal, arbitrary, unconstitutional and violative of the fundamental rights guaranteed under the Constitution and consequently direct the respondents to forthwith conduct Special Round of Counseling for Vacant seats in the petitioner institution in Post Graduate Medical Courses and further direct the respondents to ratify such admissions and permit the said students to complete the course.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to conduct a Special Stray round of counseling for vacant seats in Post Graduate Medical Courses and allot students belonging to Minority and Non-Minority Candidates, pending disposal of the writ petition.

Counsel for the Petitioners: SRI P.PANDU RANGA REDDY

Counsel for the Respondent No.1: SRI P.SHRAVAN KUMAR GOUD, GP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITON No.8573 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri P. Pandu Ranga Reddy, learned counsel for the petitioners; Sri P. Shravan Kumar Goud, learned Government Pleader for Health, Medical & Family Welfare Department, for respondent No.1 and Sri T. Sharath, learned Standing Counsel for Kaloji Narayanarao University of Health Sciences, for respondent No.2.

2. Learned counsel for the petitioners, at the outset, fairly submitted that the petitioners' grievance has been redressed and the petition has rendered infructuous.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed** having rendered infructuous. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K.AMMAJI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI P.PANDU RANGA REDDY, Advocate [OPUC]
2. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

BSR
LS PA

HIGH COURT

DATED: 21/03/2025

ORDER

WP.No.8573 of 2025



DISMISSING THE WRIT PETITION

AS INFRUCTUOUS,

WITHOUT COSTS

7 PA 3/4/25